

dependant of the concerned workers is 12 years and above in age, he will be kept on a live roster and would be provided employment commensurate with his skill and qualifications when he attains age of 18 years. During the period the male dependant is on live roster, the female dependant will be paid monetary compensation;

Monetary compensation wherever applicable, would be paid till the female dependant attains the age of 60 years;

The existing rate of monetary compensation will continue. Meanwhile provision of employment as mentioned at (i) above, shall be on basic wage of Cat-I as trainee for a period of 6 months. During the training period they will have the status of permanent employee. On completion of training they shall be regularized as Cat-I employee. However, those dependants in possession of Technical/professional qualification in BE/Diploma will be considered for appointment in higher category, keeping in view their qualification, suitability and vacancy.

The monthly monetary compensation payable to the female dependant in case of death either in mine accident or for other reasons or medical unfitness of the employee shall be @ Rs.6000/- with effect from 1.5.2008.

The CIL and its subsidiaries follow a defined procedure for processing of cases relating to compassionate appointment from the stage of submission of application to its screening and approval by the competent authority.

During the year 2011-12. 3119 compassionate employment were provided by CIL and its subsidiaries. Over the last five years, 15179 compassionate employments have been provided by the CIL and its subsidiaries.

#### **Grants for solar panels in Rajasthan**

†\*289. SHRI ASHK ALI TAK: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the details of quantum of grants given by the Central Government for solar projects in Rajasthan;

(b) whether a proposal of giving 90 per cent grants for the purchase of solar panels to the minorities on the lines of other sections is under consideration of Government; and

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†Original notice of the question was received in Hindi.

- (c) if so, the details of the progress made, so far, in this regard?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) The Ministry has released Rs. 2977.73 lakhs during 2012-13 (upto 31.1.2013) to Rajasthan Renewable Energy Corporation Limited and other State Government Organisations for installation of solar home lights, solar street lights, solar water pumps and standalone solar power plants.

- (b) No, Sir.

- (c) Does not arise.

#### **Legal assistance to women**

‡\*290. DR. PRABHA THAKUR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government provides services of advocate to present the case of poor women victims of cases like dowry, domestic violence, sexual assault and rape: and

(b) if so, the name of the agency which has to be approached to obtain free of cost service of advocates and the details of information required to obtain such assistance?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) All women irrespective of their social and financial status are entitled to get free legal services, including advocate in legal proceedings, under Section 12 of the Legal Services Authorities Act, 1987.

(b) Free legal services can be availed for taluk level cases from Taluk Legal Services Committees, for District Court cases from District Legal Services Authorities, for High Court cases from High Court Legal Services Committees and for Supreme Court cases from Supreme Court Legal Services Committee.

#### **Employment generation by MSMEs**

\*291. SHRI NAND KUMAR SAI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Micro, Small and Medium Enterprises (MSMEs) sector has been playing an important role in generation of employment in the country;

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‡Original notice of the question was received in Hindi.